

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI**

**M.A. No. 8 of 2022  
in  
O.A. No. 75 of 2021 (SZ)**

RDS Project Limited : Petitioner/  
5<sup>th</sup> Respondent

Anoop & ors. : Respondents/  
Petitioner &  
Respondent Nos. 1 to 4

**I N D E X**

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Dated this the 4<sup>th</sup> day of November 2022.



**S.K.Premraj  
Counsel for the petitioner**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI**

**M.A. No. 8 of 2022**

**in**

**O.A. No. 75 of 2021 (SZ)**

RDS Project Limited : Petitioner/  
5<sup>th</sup> Respondent

Anoop & ors. : Respondents/  
Petitioner &  
Respondent Nos. 1 to 4

**MEMO FILED BY ADV. S.K.PREMRAJ – THE COUNSEL**  
**FOR THE PETITIONER**

1. In compliance with the direction of this Hon'ble Tribunal, the schedule of proposed payments is being herewith filed.

2. On numerous occasions, the petitioner's officials had approached the Kannur District Offices of the 3<sup>rd</sup> respondent as well as Kerala State Pollution Control Board to effect payment of amounts towards the environmental compensation. So as to pay the amount, it is requisite to first obtain a challan from the concerned department, specifying the head of account to which the amount is required to be deposited. Unless the said formality is complied with, a private party desirous of effecting payment of money in a Government account is not possible at all. When the Kannur District Offices of the 3<sup>rd</sup> respondent as well as Kerala State Pollution Control Board were so approached, several times, the District office of the 3<sup>rd</sup> respondent has been stating that amounts are to be deposited to the account of the Kerala State Pollution Control Board and when the Kannur District Office of the Kerala State Pollution Control Board was approached, they stated that amounts are to be deposited to the account of the 3<sup>rd</sup> respondent. The requisite challan was never issued to the petitioner, enabling them to remit/deposit any amounts.

3. It is also learnt that vide the letter no. DAB 8028/2021-M2 dt. 26.06.2022 that the 3<sup>rd</sup> respondent has now addressed the Principal Secretary



of the Government of Kerala seeking to clarify the account to which the payment of the environmental compensation, payable by the petitioner is to be received.

Dated this the 4<sup>th</sup> day of November 2022.

A handwritten signature in blue ink, appearing to read 'S.K. Premraj', is written on a light-colored rectangular background.

**S.K.Premraj**  
**Counsel for the petitioner**

**SCHEDULE OF PROPOSED PAYMENTS**

Instalment	Date	Amount
1	25.11.2022	₹. 25,00,000/-
2	25.12.2022	₹. 25,00,000/-
3	25.01.2023	₹. 25,00,000/-
4	25.02.2023	₹. 25,00,000/-
5	25.03.2023	₹. 25,00,000/-
6	25.04.2023	₹. 33,00,000/-
		<b>₹. 1,58,00,000/-</b>

Dated this the 4<sup>th</sup> day of November 2022.



**S.K.Premraj**  
**Counsel for the petitioner**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI**

**M.A. No. 8 of 2022  
in  
O.A. No. 75 of 2021 (SZ)**

RDS Project Limited represented by : Petitioner/  
its Managing Director. 5<sup>th</sup> Respondent

Anoop & ors. : Respondents/  
Petitioner &  
R-1 to 4

**MEMO FILED BY ADV. S.K.PREMRAJ –  
COUNSEL FOR THE APPLICANT**

Notice of the memo as well as the schedule of payment herewith filed have been served on the counsel for the respondents via. WhatsApp/E-mail on 05.11.2022, the specifics whereof are as follows :

<b>Name of the counsel</b>	<b>Appearing for</b>	<b>Number/ E-mail</b>
Prema Venkatesh	1 <sup>st</sup> Respondent	9833926037
Sreeja Chakrabarthi	1 <sup>st</sup> Respondent	8250654780
E.K.Kumaresan	Respondent Nos. 2, 3 & 5	9994962457
Vidyalakshmi Vipin	4 <sup>th</sup> Respondent	vidyalakshmi@wialegal.com

Dated this the 5<sup>th</sup> day of November 2022.



**S.K.Premraj  
&  
C. Anil Kumar**

**Counsel for the applicant**

**Presented on : 05.10.2022**

**BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL,  
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**M.A. No. 8 of 2022**

**in**

**O.A. No. 75 of 2021 (SZ)**

RDS Project Ltd. : Petitioner/  
5<sup>th</sup> Respondent

State of Kerala : Respondents/  
& ors. Petitioner &  
Respondent  
Nos. 1 to 4

**MEMO FILED BY ADV. S.K.PREMRAJ –  
THE COUNSEL FOR THE PETITIONER**

**S.K. PREMRAJ  
C.ANIL KUMAR  
V.SARITHA PREMRAJ  
P.M.MANASH  
REENU KURIAN  
NEEMA NOOR MOHAMED  
&  
JAIN VARGHESE**

**COUNSEL FOR THE PETITIONER/  
5<sup>TH</sup> RESPONDENT**